

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(19)

RA No.144/2000 in
O.A. No. 891/1999

New Delhi, this the 20th day of May, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, Vice-Chairman (J)

Shri K.L. Tyagi
O/S Grade II (Retired) from
M.F. School & Research Centre
Meerut
r/o. Smt. Vineeta Tyagi
Sub-Inspector of Police, (Delhi Police)
Type-III/15, Police Station
Preet Vihar Complex
New Delhi.

.... Applicant

Vs.

1. Union of India through
Secretary
M/o.Defence, New Delhi.
2. The QMG, QMG's Branch Army
Headquarters, DHQ P.O.
New Delhi.
3. The D.D.G.M.F., QMG's Branch
AHQ, DHQ PO New Delhi.
4. The Commandant Mily. Farm's
School and Research Centre
Meerut Cantt.
5. The Chief C.D.A. (Pensions)
Dropadi Ghat,
Allahabad.

.... Respondents

O R D E R (By Circulation)

By Reddy J :-

We do not find any error on the face of the record. The remedy of the review cannot be invoked to re-argue the case afresh.

2. The RA, therefore, fails and is accordingly dismissed.

V. Rajagopala Reddy
(V. Rajagopala Reddy)
Vice-Chairman(J)

'San.'